

(b) if so, the reason therefor?

THE MINISTER OF SHIPPING & TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Air Marshal Jafar Zaheer had proceeded on leave on his own on expiry of which he has relinquished charge, and no officer has yet been appointed as Director General of Civil Aviation. The current duties of the past are, however, being discharged by the seniormost officer of the Directorate General of Civil Aviation.

(b) Does not arise.

Alleged swindling of Indian Overseas Bank

5706. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Indian Overseas Bank has been swindled to the tune of Rs. 30 lakhs;

(b) whether it is a fact that the money has been wrongfully debited to the account of the Shipping Corporation of India;

(c) if so, details thereof; and

(d) whether the culprits have been apprehended?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): a) to (d) Indian Overseas Bank has reported that its Singapore Branch has paid two cheques one for Singapore \$6,50,000 and another for Singapore \$1,60,000 in March, 1979 in clearing to Bank of China, Singapore. The cheques were purported to have been signed by the Manager of M/s Jumabhoy and Sons (P.) Ltd., who are the agents of the Shipping Corporation of India. The account holder contended that these were forged and filed a suit against the bank claiming reimbursement of the amount paid by the bank through the above two

cheques. Even though Indian Overseas Bank contested the case, it is understood that the Singapore Court has decided the case against Indian Overseas Bank.

A police complaint has already been lodged by M/s Jumabhoy and Sons (P) Ltd. and the police investigations are still going on. According to the information available with the Indian Overseas Bank, the culprit has not been traced so far.

Seniority List of U.D.Cs in Income-Tax Department, Delhi

5707. SHRI SOMJIBHAI DAMOR: Will the Minister of FINANCE be pleased to state:

(a) whether the Central Board of Direct Taxes have issued instructions after examining representations received from various officials and Members of Parliament to recast and set right the Seniority List of Upper Division Clerks of the Delhi Charge of the Income-tax Department;

(b) if so, whether a copy of the Instructions issued to the Income-tax Commissioner, Delhi-I, will be laid on the Table of the House;

(c) whether Income-tax Commissioner, Delhi-I, has created a 'Special Cell', in regard to (a) above and its date of functioning, the names and designations of Officials with their date of joining in the Cell;

(d) whether the 'Special Cell' created for the purpose has set right and recast the Seniority List of UDCs according to rules and restored the Seniority of the affected persons at appropriate places; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (e) Since one of the employees has filed a writ petition in the Delhi High Court, the matter is subjudice.